

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CAA-186(PB)/2017

IN THE MATTER OF:

**Gamma Ganna Limited
Vs
Times Internet Limited**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 230-232

Order delivered on 21.12.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPELLANT

**:- Mr. Abhishek Seth, Advocate
Mr. Kushogra Sah, Advocate**

For the ROC, Delhi

:- Mr. Manish Raj, Company Prosecutor


For the IT Department

**:- Ms. Lakshmi Gurung, Standing Counsel
Ms. Easha Kadian, Standing Counsel**

ORDER

Learned Counsel for the petitioner applies for further time to reconsider the matter by the Board of Directors. A copy of the paper book shall also be handed over to Ms. Gurang, Learned Standing Counsel for the Income-Tax Department during the course of the day.

List on 25th January, 2018


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**


**DEEPA KRISHAN
MEMBER (TECHNICAL)**